

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 715 OF 2011
[ARISING OUT OF S.L.P. (CRL.) NO. 8156 OF 2010]

KHARAK SINGH

.. APPELLANT

VS.

STATE OF HARYANA

.. RESPONDENT

O R D E R

Leave granted.

After hearing the learned counsel for the parties and in the light of the supposed compromise between them, we reduce the sentence imposed on the appellant from 5 to 2½ years.

With this modification in the sentence, the appeal is dismissed.

.....J.
(HARJIT SINGH BEDI)

.....J.
(CHANDRAMAULI KR. PRASAD)

New Delhi,
March 11, 2011.